F. No. 01/60/162/447/AM14/EFGC (PRC)
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC/ PRC Div.)

Dated 28th February, 2014

CORRIGENDUM

Subject: - Correction/amendment in case no. 52 of PRC Meeting No. 35/AM14 held on 04.02.2014 under the Chairmanship of D.G.F.T.

The undersigned is directed to refer to Minutes of the PRC Meeting No. 35/AM14 held on 04.02.2014, under the Chairmanship of Dr. A.K. Pujari, Director General of Foreign Trade. After review of the decision taken in respect of Case no. 52 in the said meeting, it has been decided with the approval of the competent authority, to modify the aforesaid decision as follows:

As in the PRC minutes	Modified version of PRC minutes
Case No.52. M/s Kawaken Sterling Surfactants Pvt. Ltd, Mumbai. F.No. 01/60/162/447/AM14/EFGC(PRC) PRC Meeting No. 35/AM14 dated 04.02.2014 Subject: - Request for clubbing of 4 Advance Authorisations Nos. 0310539526 dated 25.09.2009, 0310570685 dated 22.04.2010, 0310732730 dated 29.04.2013 & 0310734120 dated 13.05.2013. The Committee decided the following: I. Clubbing of the 4 Advance Authorisations as referred above is allowed. II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports. III. RA is directed to examine the case in terms of Para4.1.6 of FTP and	**Case No.52. M/s Kawaken Sterling Surfactants Pvt. Ltd, Mumbai.** F.No. 01/60/162/447/AM14/EFGC(PRC) PRC Meeting No. 35/AM14 dated 04.02.2014 Subject: - Request for clubbing of 4 Advance Authorisations Nos. 0310539526 dated 25.09.2009, 0310570685 dated 22.04.2010, 0310732730 dated 29.04.2013 & 0310734120 dated 13.05.2013. The Committee noted that three Advance Authorizations no. 0310570685 dated 22.04.2010, 0310732730 dated 29.04.2013 & 0310734120 dated 13.05.2013 were obtained under Para 4.4.2 of HBP after fixation of norms and exports were made against EDI generated file no. 03/94/40/775/AM10 & 03/94/40/844/AM 11.The committee, therefore, decided the following:

ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorisations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorisations. IV. Even after clubbing, shortfall, if any, may be regularised on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P. (**Action: RA, Mumbai)**	I. Clubbing of the 4 Advance Authorisations as referred above is allowed. II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports. III. RA is directed to examine the case in terms of Para4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorisations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorisations. IV. Even after clubbing, shortfall, if any, may be regularised on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P. (**Action: RA, Mumbai)**

Sd/-
(S.K. Mohapatra)
Dy. Director General of Foreign Trade
For Director General of Foreign Trade

To

M/s Kawaken Sterling Surfactants Pvt. Ltd, Mumbai